

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 18th July, 2019 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 27 of 2019

A Bill further to amend the Tamil Nadu Motor Vehicles Taxation Act, 1974.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:—

	1. (1) This Act may be called the Tamil Nadu Motor Vehicles Taxation (Amendment) Act, 2019.	Short title and commencement.
	(2) It shall come into force at once.	
Tamil Nadu Act 13 of 1974.	2. In the First Schedule to the Tamil Nadu Motor Vehicles Taxation Act, 1974 (hereinafter referred to as the Principal Act), in class 2, after paragraph I-A, the following paragraph shall be inserted, namely:—	Amendment of First Schedule.
	“I-B. (a) Omni Bus with berth for passengers to sleep while travelling. 4,000.00 per single berth.	
	(b) Omni Bus with berth for passengers to sleep while travelling and with seat 4,000.00 per single berth. 3,000.00 per single seat.”.	
	3. In the Ninth Schedule to the Principal Act, for item (c), the following item shall be substituted, namely:—	Amendment of Ninth Schedule.
Central Act 59 of 1988	“(c) Omni bus with berth for passengers to sleep while travelling and omni bus with berth for passengers to sleep while travelling and with seat in respect of which permit is granted under sub-section (8) or (9) of section 88 of the Motor Vehicles Act, 1988—	
	(i) If the temporary licence is for a period not exceeding 7 days. 800.00 per seat or 1000.00 per single berth per entry.	
	(ii) If the temporary licence is for a period exceeding 7 days but not exceeding 30 days. 2000.00 per seat or 2500.00 per single berth per entry.	
	(iii) If the temporary licence is for a period exceeding 30 days but not exceeding 90 days. 5000.00 per seat or 5500.00 per single berth per entry.”.	

STATEMENT OF OBJECTS AND REASONS

At present, there is no provision in the Tamil Nadu Motor Vehicles Taxation Act, 1974 (Tamil Nadu Act 13 of 1974) for levy of motor vehicle taxes on Omni buses with berth for passengers to sleep while travelling and Omni buses with berth for passengers to sleep while travelling and with seat. Hence, the Government have decided to amend the said Tamil Nadu Act 13 of 1974 to levy taxes on such Omni buses.

2. The Bill seeks to give effect to the above decision.

M.R. VIJAYABHASKAR,
Minister for Transport.

K. SRINIVASAN,
Secretary.